

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-255(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real
Estate Scheme I

.... Applicant/Petitioner

Vs.

Ansal Landmark Township Pvt. Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/Petitioner :

For the respondent : Ms. Henna George, Adv.

ORDER

Despite the time of ten days' having been granted to file reply along with the board resolution of the respondent company and the vakalatnama on 12.02.2019, the same has not been filed although a period of more than 1 month has been consumed by the respondent. Learned counsel for the respondent has made further request to file reply within a week.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel for the respondent.

We have repeatedly observed that pendency of talks for settlement are not to be regarded as a valid excuse for non-filing of pleadings.

List for arguments on 15.04.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)